

Implementation of Official Language Act, 1963

8133. SHRI RAMAVATAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) the total number of original letters written by the Department of Space to their offices situated in 'A', 'B' and 'C' regions of the country as per the provisions of the Official Languages Act, 1963 during the years 1981-82, 1982-83 and 1983-84;

(b) the number of letters out of them written originally in Hindi and English, separately, regions-wise and year-wise;

(c) the total number of original letters received by the Department of Space from their offices in the 'A', 'B' and 'C' regions during these years, year-wise; and

(d) the number out of those original letters in Hindi and English separately, region-wise ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) to (d) The information is being collected and will be placed on the Table of the House.

Issue of Industrial Licences for Orissa

8134. SHRI CHINTAMANI PANI-GRAHI : Will the Minister of INDUS-

TRY be pleased to state :

(a) whether Government have given industrial licences for setting up industries in backward districts in various States;

(b) if so, the number of industrial licences issued for setting up industrial units in those industrially backward districts in 1982 and 1983;

(c) the name of the industrially backward districts in Orissa where industrial licences issued for setting up industries in those years; and

(d) the details of number of industrial units set up in those industrially backward districts in Orissa so far ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : (a) Yes, Sir.

(b) A statement is enclosed.

(c) During the years 1982 and 1983 industrial licences under the provisions of the Industries (Development & Regulation) Act were granted for setting up of Industries in the contrally declared backward districts of Mayurbhanj, Keenjhar, Dhenkanal & Koraput in the State of Orissa.

(d) An industrial licence is granted with an initial validity period of two years and two further extensions of one years each are also allowed on adequate justification. As such, the industrial licences granted during the years 1982 and 1983 for industrially backward districts of Orissa State would be at various stages of implementation.